

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



T.A. No. 61/8511/2020

This the dated 21st day, Monday of December, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Aidha Begum, age 22 years, D/o. Sh. Adi Hussain,
R/o. Village Sabar, Tehsil Basohli, District Kathua
.....Applicants
(Advocate: Mr. Ashwani Thakur)

Versus

1. The State of Jammu & Kashmir through
The Chief Secretary,
Government of Jammu and Kashmir,
Jammu
2. The Commissioner/Secretary, Public Works Department,
Government of Jammu and Kashmir, Jammu;
3. The Jammu and Kashmir Board of Technical Education
through its Secretary, Jammu;
4. The Director Technical Education, Jammu;
5. The National Council for Vocational Training, New Delhi;
6. The Principal, Kisan Institute of Technology, R.S. Pura;
7. The Jammu & Kashmir Service Selection Board through
its Chairman/Secretary, Jammu.

.....Respondents
(Advocate: Mr. Sudesh Magotra; DAG)

O R D E R|O R A L

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -



Despite sending the pin, learned counsel for the applicant has not appeared in the video conference and he is not picking up his mobile number.

2. Despite the Hon'ble High Court vide order dated 02.09.2020 directed the parties to appear before the Tribunal, neither the applicant nor his counsel present today.
3. However, Mr. Sudesh Magotra, Learned DAG present.
4. It seems that applicant has lost interest in pursuing the case any further. Hence, the TA is dismissed for default for non-appearance of the applicant. There shall be no order as to costs.

**(RAKESH SAGAR JAIN)
MEMBER (J)**